

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
ALLAHABAD**

REGIONAL BENCH - COURT NO.I

**Excise Restoration of Appeal Application
No.70395 of 2019
IN
Excise Appeal No.1989 of 2008**

(Arising out of Order-in-Appeal No. 111 to 113-CE-GZB-2008 dated 29/05/2008 passed by Commissioner (Appeals) Customs, Central Excise & Service Tax, Ghaziabad)

M/s Paharpur Plastics,

.....Appellant

VERSUS

**Commissioner of Central Excise &
CGST, Meerut-I**

....Respondent

APPEARANCE:

A letter on record, for the Appellant

Shri Santosh Kumar, Authorised Representative for the Respondent

**CORAM: HON'BLE MR. P.K. CHOUDHARY, MEMBER (JUDICIAL)
HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)**

DATE OF HEARING : 31 July, 2023
DATE OF DECISION : 31 July, 2023

The appeal is dismissed as withdrawn under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

2. For order, see order of date in Excise Appeal No.1988 of 2008. Miscellaneous Application also stands disposed of.

**(P.K. CHOUDHARY)
MEMBER (JUDICIAL)**

**(SANJIV SRIVASTAVA)
MEMBER (TECHNICAL)**

akp